



The Lushai Hills District (Village Councils) (Amendment) Act, 2006

Act 5 of 2006

Keyword(s):
Composition of Village Council, Members

Amendment appended: 2 of 2012

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NOTIFICATION

No.H.12018/28/98-LAD/46, the 7th April, 2006. The following Act of the Mizoram Legislative Assembly, which received the assent of the Governor of Mizoram is hereby published for general information.

The Lushai Hills District (Village Councils) (Amendment) Act, 2006.

(Act No. 5 of 2006).

[Received the assent the Governor of Mizoram on 14th March, 2006]

AN

ACT

to further amend the Lushai Hills District (Village Councils) Act, 1953 (hereinafter referred to as the Principal Act)

WHEREAS it is expedient to further amend the Lushai Hills District (Village Councils) Act, 1953 (to suit the present situation of the state of Mizoram and other matter connected herewith.

It is enacted by the Legislative Assembly of Mizoram in the fifty-seventh year of Republic of India as follows :-

- Short Title, 1. 1) This Act shall be called the Lushai Hills District
Extent and Commencement (Village Councils) (Amendment) Act, 2006.
2) It shall have the like extent as the Principal Act,

3) It shall come into force at once.

**Amendment of 2.
Section 3**

In sub section (2) of section 3 of the Principal Act, for clauses (i), (ii), (iii), (iv) and (v), the following clauses shall be substituted, namely :

- (i) For Village not exceeding 200 houses, there shall be 3 (three) members;
- (ii) For Village with more than 200 houses, but not exceeding 500 houses there shall be 4 (four) members;
- (iii) For Village with more than 500 houses, but not exceeding 800 houses, there shall be 5 (five) members;
- (iv) For Village with more than 800 houses, there shall be (six) members.

**Repeal and 3.
Savings**

- (i) The Lushai Hills District (Village Councils) Amendment) Ordinance 2006 (No.1 of 2006) is hereby repealed.
- (ii) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the corresponding provisions of this Act.

**P. Chakraborty,
Secretary to the Govt. of Mizoram,
Law, Judl. & Par. Affairs Aizawl.**



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NOTIFICATION

No. H. 12018/28/2012-LJD, the 10th January, 2012. The following Act is hereby published for general information.

The Lushai Hills District (Village Councils) (Amendment) Act, 2011
(Act No. 2 of 2012)

{Received the assent of the Governor of Mizoram on the 19th December, 2011}

Zahmingthanga Ralte,
Deputy Secretary to the Govt. of Mizoram.

THE LUSHAI HILLS DISTRICT (VILLAGE COUNCILS) (AMENDMENT) ACT, 2011

ACT No. 2 OF 2012

AN

ACT

further to amend the Lushai Hills District (Village Councils) Act, 1953

Whereas it is expedient further to amend the Lushai Hills District (Village Councils) Act, 1953 (Act No. 5 of 1953) which is herein referred to as the Principal Act.

It is enacted by the Legislative Assembly of Mizoram in the Sixty Second Year of the Republic of India as follows :-

- 1. Short title, extent and commencement**
 - 1) This Act may be called the Lushai Hills District (Village Councils) (Amendment) Act, 2011.
 - 2) It shall have the like extent as the Principal Act.
 - 3) It shall come into force at once.

2. Amendment of Section 3

In clauses (i) (ii) (iii) and (iv) of Sub-Section (2) of Section 3 of the Principal Act, the following clauses shall be substituted namely :-

“(i) For village not exceeding 200 households, there shall be 3 (three) elected members.

(ii) For village with more than 200 households but not exceeding 500 households, there shall be 5 (five) elected members.

(iii) For village more than 500 households but not exceeding 1000 households there shall be 7 (seven) elected members.

(iv) For village with more than 1000 households and above there shall be 9 (nine) elected members”.

3. Amendment of Section 15

In Section 15 of the Principal Act,

(a) the first paragraph under the sub-heading ‘Village Council Fund’ shall be numbered as sub-section (1) as follows :-

“15(1) Village Council Fund - There shall be formed for every Village Council a fund to be called “Village Council Fund”. Any collection authorised by law other than District revenue and taxes made in a village for the good of the people shall be paid into the said Fund. The President shall be the treasurer of the fund and the list of the collection shall be kept by the Secretary. This account shall be opened for inspection by any subscriber to the collection”.

(b) After sub-section (1), a new sub-section (2) shall be added which shall be followed by the existing proviso, as follows :-

“(2) Power to collect Property Tax - The Village Councils are empowered to collect property tax within their respective jurisdictions on such items, and at such rates, as may be determined by the State Government from time to time.

Provided that Village Council may appoint a Treasurer from amongst the members who shall keep developmental grants and other fund exclusive of a collection authorised by law, and maintain the accounts thereof which will be liable to inspection by the Village Council in its sitting and by an official authorised to do so by the Government”.

P. Singthanga,
Secretary,
L & J Deptt., LAD,
Government of Mizoram.